

FIR No. 318/18
PS Patel Nagar
U/s 186/353/307/147/148/149/34 IPC & 25/27 Arms Act
State Vs. Lakhwinder @ Suresh

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Prashant Yadav, Ld. Counsel for the
applicant/accused.
IO/SI Satyaveer Singh in person.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

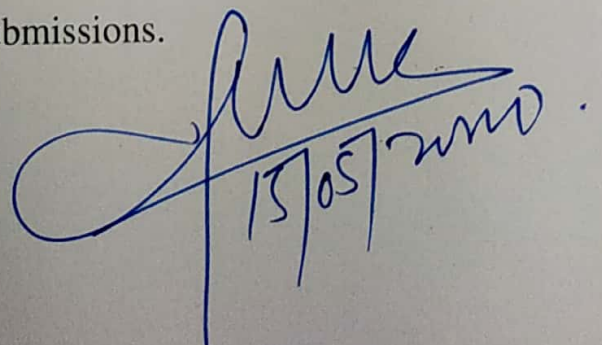
IO has already filed reply to the above application.

Ld. Counsel for applicant/accused submits that in this case, applicant/accused has been falsely implicated in this case and the main public witness/one of the injured has not supported the prosecution case. He further submits that the applicant/accused is in J.C. since 19.11.2018. He further submits that applicant/accused is required to look after his old parents and therefore, interim bail may be granted. He further submits that till date 12 witnesses have already been examined.

Ld. Addl. PP has opposed the bail application on the ground that one of the injured who is police official is yet to be cross examined. She further submits that two more public witnesses are also yet to be examined.

I have considered the above submissions.

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Keeping in view of the above facts & circumstances as well as considering the fact that one of the injured public witness has already been examined and other injured witness i.e. police official has stated to be already examined in chief and also considering the fact that the applicant/accused is stated to have to look after his old parents during the scenario of present pandemic, hence, the present application is deserves to be allowed for a period of 15 days.

Accordingly, the applicant/accused is granted interim bail for a period of 15 days from the date of release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.

Copy of this order be given dasti, as prayed to Ld. Counsel for the applicant/accused.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.181/19
PS Tilak Nagar
U/s 392/394//395/397/149/411/34 IPC
State Vs. Himanshu Bakshi @ Annu

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Kamaldeep, Ld. Counsel for applicant/accused
through video conferencing on Cisco Webex.

The present application is for pre-ponment of application
for early hearing of the bail application u/s 439 Cr.P.C.

However, the bail application is not listed today.

It is already 5:15 P.M.

At request of counsel, matter is adjourned for
19.05.2020.

Filing section is also directed to place the main bail
application alongwith the present application.

Put up on 19.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.318/18

PS Patel Nagar

U/s 186/353/307/147/148/149/34 IPC & 25/27 Arms Act

State Vs. Pawan Kumar Gautam

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Anand Shailani, Ld. Counsel for the
applicant/accused.
IO/SI Satyaveer Singh in person.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

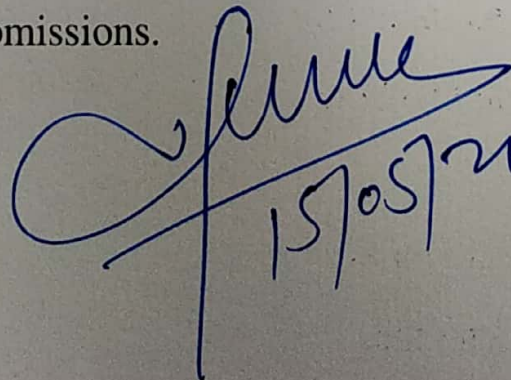
IO has already filed reply to the above application.

Ld. Counsel for applicant/accused submits that in this case, applicant/accused has been falsely implicated in this case and the main public witness/one of the injured has not supported the prosecution case. He further submits that the applicant/accused is in J.C. since 13.11.2018. He further submits that applicant/accused is required to look after his father who is suffering heart ailment and therefore, interim bail may be granted. He further submits that till date 12 witnesses have already been examined.

Ld. Addl. PP has opposed the bail application on the ground that one of the injured who is police official is yet to be cross examined. She further submits that two more public witnesses are also yet to be examined.

I have considered the above submissions.

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15/05/2020

Keeping in view of the above facts & circumstances as well as considering the fact that one of the injured public witness has already been examined and other injured witness i.e. police official has stated to be already examined in chief and also considering the fact that the applicant/accused is stated to have to look after his ailing father during the scenario of present pandemic, hence, the present application is deserves to be allowed for a period of 20 days.

Accordingly, the applicant/accused is granted interim bail for a period of 20 days from the date of release, subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.

Copy of this order be given dasti, as prayed to Ld. Counsel for the applicant/accused.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

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Bail Application No.1057/20
FIR No.227/19
PS Paschim Vihar East
U/s 307 IPC r/w Section 25/27/54/59 Arms Act
State Vs. Mahender @ Pradeep Singh

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Vineet Jain, Ld. Counsel for the applicant/accused.
SI Ritu Raj in person.

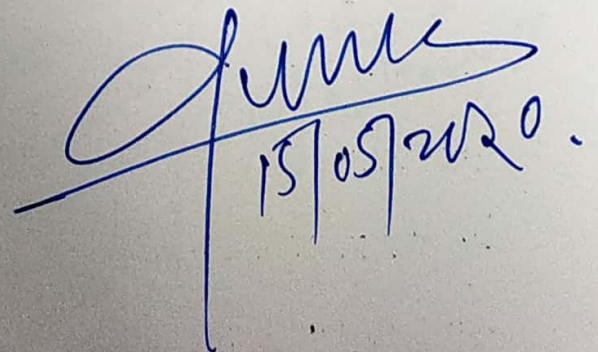
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

SI Ritu Raj has filed reply to the above application.

Argument heard.

Ld. Counsel for the applicant/accused submits that the applicant/accused is in custody in this case since 28.05.2019. He also submits that the present applicant/accused has been falsely implicated in the present case. He further submits that the applicant/accused was also granted bail in other similar case bearing FIR No.55/19 PS Prasad Nagar. He further submits that the supplementary charge sheet regarding FSL report and sanction u/s 39 Arms Act, has yet to be filed in this case. He further submits that the parents of the applicant/accused are alone and there is nobody to look after them and they need the applicant/accused particularly in

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15/05/2020

the present scenario of pandemic COVID-19. He further submits that at this stage, he is only pressing for interim bail.

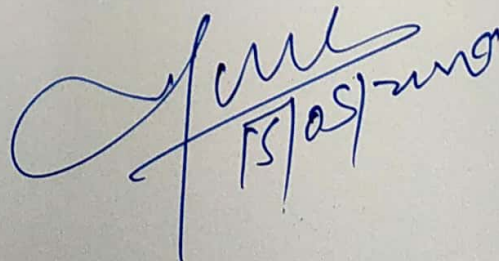
Ld. Addl. PP for the State has opposed the bail application on the ground that the applicant/accused is involved in similar other case and if he is enlarged on bail then there is apprehension that he may also commit the similar offence.

I have considered the above submissions.

Considering the submissions of the Ld. Counsel for the applicant/accused that applicant/accused is in custody in this case since 28.05.19 and the parents of the applicant/accused stated to be alone and they require the present applicant/accused during the present scenario of COVID-19 pandemic, without commenting on the merit of the case, the present application for interim bail is allowed for a period of one month from the date of the release of the applicant/accused.

Accordingly, the applicant/accused is admitted on interim bail for a period of one month from the date of his release subject to furnishing personal bail bond in the sum of Rs.30,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

It is further directed that applicant/accused shall not make any attempt to influence the witnesses or temper the evidence

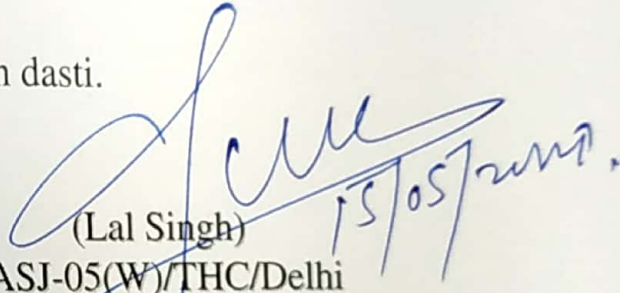


during the period of interim bail and further he shall not change the address without prior intimation to the court.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of period of interim bail.

Copy of this order be sent to concerned jail superintendent.

Copy of this order be given dasti.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.1525/14
PS Rajjouri Garden
U/s 326A/397/392/394/120B/411/34 IPC
State Vs. Ashok Yadav

15.05.2020

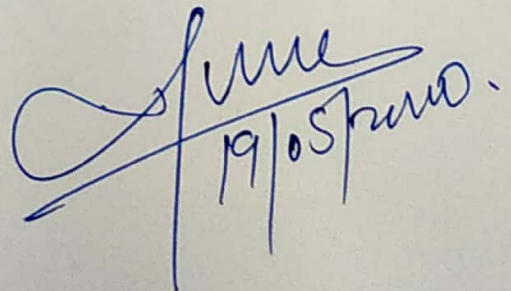
Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Vivek Aggarwal Ld. Counsel for the
applicant/accused alongwith applicant/accused Ashok
Yadav, on interim bail.
IO/SI Ajay Kumar, PS Rajouri Garden, in person.

The present application has been filed on behalf of
applicant/accused for extension of interim bail for 45 days.

Reply to the above application filed.

Ld. counsel for the applicant/accused submits that
applicant/accused was granted interim bail on 15.04.2020 by ASJ-09
(POCSO), West, THC, Delhi, for a period of one month. He further
submits that the applicant/accused is still require to look after his old
age parents keeping in view the present scenario of COVID-19. Ld.
Counsel for the applicant/accused submits that an urgent writ petition
regarding extension of interim orders is listed today at 4:00 P.M., in
Hon'ble High Court of Delhi, regarding to the interim orders passed
by the Delhi Courts. He further submits that the interim bail granted
to the applicant/accused may be extended till 19.05.2020 and matter

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19/05/2020

be kept pending for 19.05.2020 as there is possibility that some order may come from Hon'ble High Court regarding the extension of interim orders passed by the Delhi Courts.

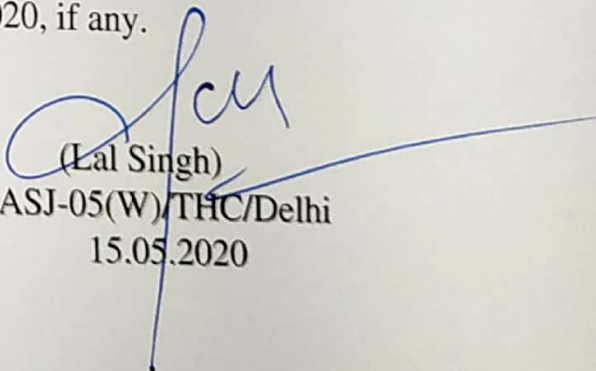
Ld. Addl. PP has opposed the extension of interim bail application.

In view of the above facts & circumstances, the interim bail, already granted to the applicant/accused is extended till 19.05.2020, on the previous terms & conditions.

Copy of this order be given dasti.

Copy of this order be also sent to concerned Jail Superintendent.

Put up on 19.05.2020 for further consideration regarding further extension of bail after 19.05.2020, if any.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No. 1056/20
FIR No.70/20
PS Ranhola
U/s 302/120B IPC
State Vs. Deepanshu & Ors.

15.05.2020

2:50 P.M.

File taken up again at the request of Sh. Deepak Pahuja, Official from filing section.

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Deepak Pahuja, in person.

Sh. Deepak Pahuja, official from filing section has filed e-reply to the application.

The date has already been given as 18.05.2020.

This reply be taken on record and put up on 18.05.2020, the date already fixed.

(Lal Singh)
ASI-05(W)/THC/Delhi
15.05.2020

Bail Application No. 1056/20
FIR No.70/20
PS Ranhola
U/s 302/120B IPC
State Vs. Deepanshu & Ors.

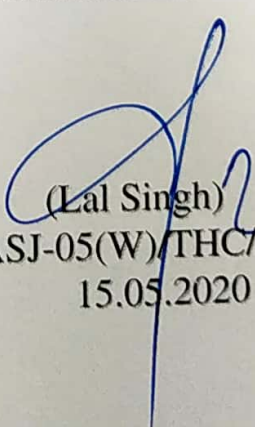
15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.R.K. Lamba, Ld. Counsel for the applicant/accused
Saurav Khatri.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused, Saurav Khatri for grant of interim bail.

Issue notice to IO/SHO concerned of the case to file reply to the above application, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1035/20
FIR No.101/20
PS Miawali Nagar
U/s 420 IPC
State Vs. Dabir Ahmed Shamsuddin Shaikh

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Mahendra Pratap Ld. Counsel for the
applicant/accused.
Sh. Alok Pandey, Ld. Counsel for the complainant.
IO/SI Ritu Raj in person.

The present application u/s 438 Cr.P.C., has been filed
on behalf of applicant/accused Dabir Ahmed Shamsuddin Shaikh for
grant of anticipatory bail.

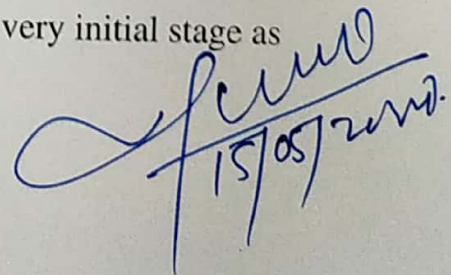
IO has filed reply to the above application.

Heard partly.

Ld. Counsel for the applicant/accused submits that
applicant/accused has already been granted transitory anticipatory
bail till 14.05.2020 by the Hon'ble High Court of Bombay. He further
submits that the applicant/accused has no role in this case as the
applicant/accused has not given the cheques in question directly to
the complainant, rather the applicant/accused has given the cheques
in question to one Nitin Kedia, who is also accused in this case.

IO submits that the matter is at the very initial stage as

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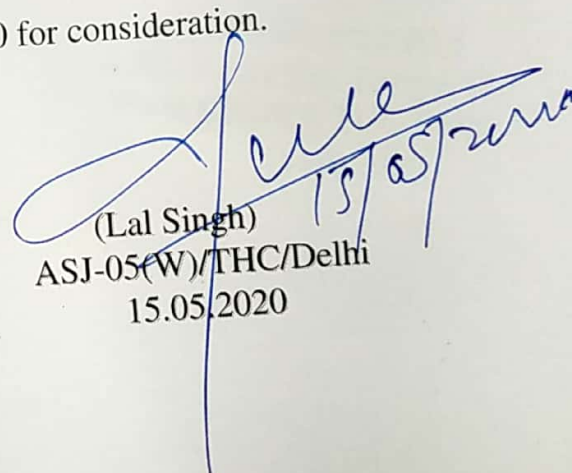
till date neither the complainant nor the applicant/accused has joined the investigation.

In view of the above facts & circumstances, no coercive action shall be taken against the applicant/accused till next date of hearing i.e. 28.05.2020.

However, the applicant/accused shall join the investigation as and when asked by IO/SHO concerned.

Copy of this order be given dasti to IO as well as Ld. Counsel for the applicant/accused.

Put up on on 28.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1058/20
FIR No. 314/19
PS Anand Parbat
U/s 302/307/324/341/34 IPC
State Vs. Rohit Kumar

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
None for the applicant/accused.
SI Shiv Prakash on behalf of IO.

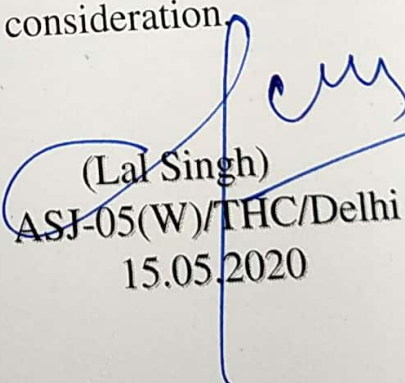
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

SI Shiv Prakash has filed reply to the above application.

None appeared for the applicant/accused despite of the repeated calls.

Therefore, in the interest of justice, matter is adjourned for 21.05.2020.

Put up on 21.05.2020 for consideration


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1051/20
FIR No.18/20
PS Patel Nagar
U/s 392/397/411/34 IPC
State Vs. Raman Kumar

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
None for the applicant/accused.
IO/ASI Ved Prakash in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

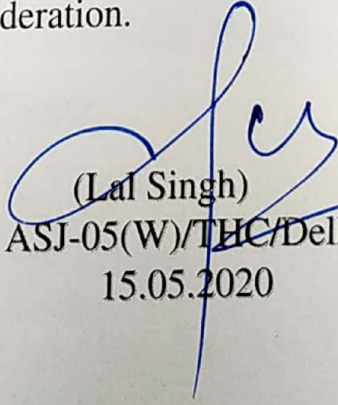
The reply has already been filed.

None appeared for the applicant/accused despite of
repeated calls.

Perusal of file shows that on 14.05.2020 also, none
appeared for the applicant/accused.

In the interest of justice, matter is adjourned for
27.05.2020.

Put up on 27.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1039/20
FIR No. 25/20
PS Anand Parbat
U/s 302/34 IPC
State Vs. Sonu

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Atul Kumar Sharma, Ld. Counsel for the
applicant/accused.
SI Shiv Prakash in person.

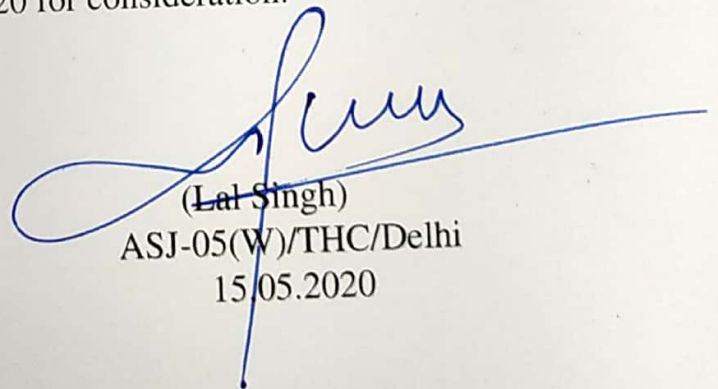
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

At this stage, SI Shiv Prakash has filed fresh reply to the above application.

As per the reply, the wife of the applicant/accused has delivered a male baby on 12.05.20 at her home and both are healthy. It is also mentioned in the reply that there are four family members of the applicant/accused to take care.

Ld. Counsel for the applicant/accused requested to keep this application pending for some other day as he want to file some document.

Put up on 20.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1059/20
FIR No.397/20
PS Patel Nagar
U/s 420 IPC
State Vs. Mayur Hindfuroao Salunkhe

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Abdul Rahman, Ld. Counsel for the applicant/accused.
SI Satyaveer in person.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

SI Satyaveer has filed reply to the above application.

Argument Partly heard.

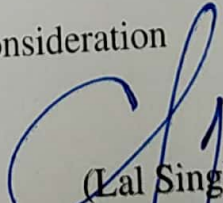
SI Satyaveer submits that in this case, he is not the IO and he is not aware the date of arrest of applicant/accused.

Ld. Counsel for applicant/accused also submits that other three co-accused have already been granted bail but he is not aware about the date of their bail.

At the joint request of Ld. Counsel for applicant/accused and SI Satyaveer matter is adjourned for 19.05.2020.

Issue fresh notice to of the case for 19.05.2020 to file detail reply.

Put up on 19.05.2020 for consideration


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1060/20
FIR No. 340/20
PS Nangloi
U/s 394/397/411/34 IPC
State Vs. Surjeet

15.05.2020

Present : Ms. Promila Singh, ld. Addl. PP for the State.
Sh. Deepak Kumar Malik, Ld. Counsel for the
applicant/accused.
IO/SI Amit in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.
IO SI Amit has filed reply to the above application.

Ld. Counsel for applicant/accused submits that the
medical status report of applicant/accused may be called from jail
superintendent.

Issue notice to Jail Superintendent Central Jail Tihar, to
file the medical status report of present applicant/accused, returnable
for 20.05.2020.

Put up on 20.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1061/20
FIR No. 144/20
PS Moti Nagar
U/s 363 IPC
State Vs. Jitender Choudhary

15.05.2020

Present : Ms. Promila Singh, ld. Addl. PP for the State.
Sh. Anil Kumar, Ld. Counsel for the applicant/accused .

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

Issue notice to IO/SHO concerned to file reply to the
above application, returnable for 19.05.2020.

Put up on 19.05.2020 for consideration on above
application.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1064/20
FIR No.259/20
PS Mahesh Nagar Ambala
(Local PS Paschim Vihar East)
U/s 420/406/409/ r/w 120B IPC
State Vs. Gurcharan Singh

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Amresh Anand & Gaurav Grover, Ld. Counsel for
the applicant/accused.

The present application u/s 438 Cr.P.C., has been filed on behalf of applicant/accused for grant of transit bail for a period of four weeks.

Reply received on behalf of SI Chahar through email and as per which P.S. Pashcim Vihar East is not aware about the facts of the case.

Issue notice to SHO P.S. Paschim Vihar East, to file fresh status report and if any information regarding the above case is received from concerned PS, same be mentioned in the status report, to be filed in this court, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration on above application.

Copy of this order be sent to SHO concerned.

Copy of this order be given dasti.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No. 1062/20
FIR No. 348/20
PS Tilak Nagar
U/s 308 IPC
State Vs. Anil Kumar

15.05.2020

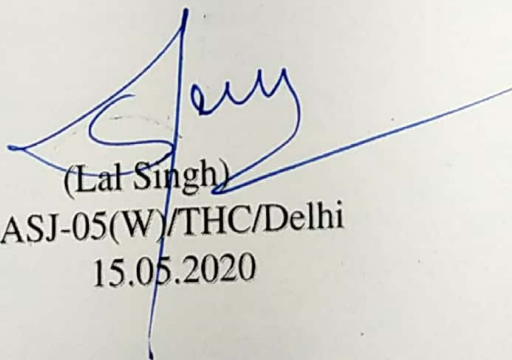
Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. M.A. Khan, Ld. Counsel for the applicant/accused.
SI Tinku Shokeen on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

SI Tinku Shokeen has filed reply to the above application.

Ld. Counsel for the applicant/accused submits that today he is not prepare for argument and requested to adjourn the matter.

Put up on 21.05.2020 for consideration on above application.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1010/20
FIR No. 24/20
PS Ranhola
U/s 376 IPC
State Vs. Manoj Paswan
15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for the applicant/accused

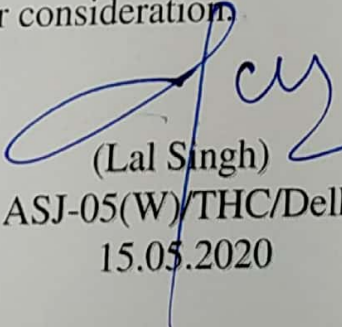
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused Manoj Paswan for grant of interim bail.

Report already received from Dy. Superintendent Central Jail Tihar with enclosed report of Medical Officer Incharge of Central Jail Tihar dated 12.05.2020.

At this stage, Ld. Counsel for the applicant/accused submits that fresh test report of the applicant/accused may be called from concerned jail superintendent.

Let fresh report qua sugar/diabetic test may be called from concerned jail superintendent, returnable for 19.05.2020.

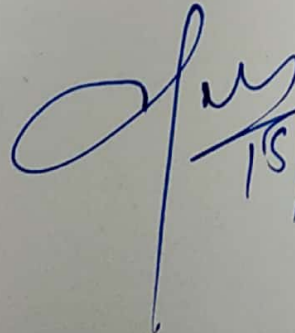
Put up on 19.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

11:30 A.M.

At this stage, file taken up again at the request of Harish

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15/05/2020

Bail Application No. 1063/20
FIR No. 58/20
PS Mundka
U/s 394/397/459/34 IPC & Sec.25/27/54/59 Arms Act
State Vs. Karan

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Harsh Vardhan Sharma, Ld. Counsel for the
applicant/accused.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

Reply to the above application has been received through
email.

Let report be called regarding previous involvement of
applicant/accused, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No.1036/20
FIR No.101/20
PS Miawali Nagar
U/s 420 IPC
State Vs. Maqsood Dabir Shaikh

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Mahendra Pratap Ld. Counsel for the
applicant/accused.
Sh. Alok Pandey, Ld. Counsel for the complainant.
IO/SI Ritu Raj in person.

The present application u/s 438 Cr.P.C., has been filed
on behalf of applicant/accused Maqsood Dabir Shaikh for grant of
anticipatory bail.

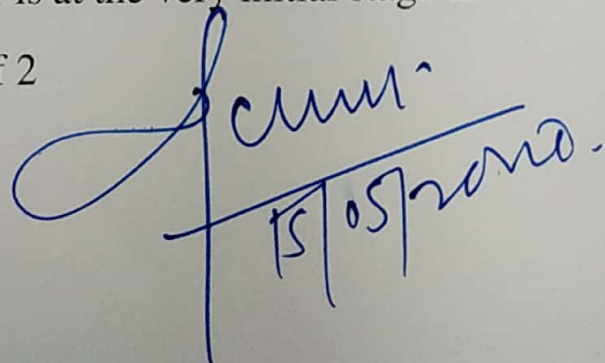
IO has filed reply to the above application.

Heard partly.

Ld. Counsel for the applicant/accused submits that
applicant/accused has already been granted transitory anticipatory
bail till 14.05.2020 by the Hon'ble High Court of Bombay. He further
submits that the applicant/accused has no role in this case as the
applicant/accused has not given the cheques in question directly to
the complainant, rather the applicant/accused has given the cheques
in question to one Nitin Kedia, who is also accused in this case.

IO submits that the matter is at the very initial stage as

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15/05/2020

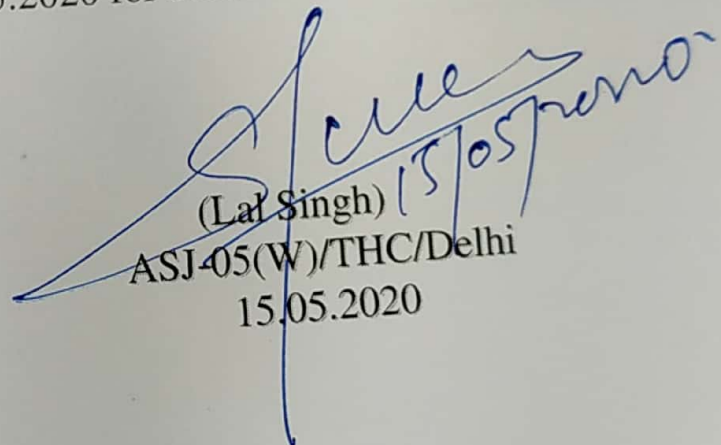
till date neither the complainant nor the applicant/accused has joined the investigation.

In view of the above facts & circumstances, no coercive action shall be taken against the applicant/accused till next date of hearing i.e. 28.05.2020.

However, the applicant/accused shall join the investigation as and when asked by IO/SHO concerned.

Copy of this order be given dasti to IO as well as Ld. Counsel for the applicant/accused.

Put up on on 28.05.2020 for consideration.


(Lal Singh) 15/05/2020
ASJ-05(W)/THC/Delhi
15.05.2020

Pramod Kumar Vs. State of NCT of Delhi.

15.05.2020

Present Criminal Revision Petition is received from filing section.

Present : Sh. Shokeen Rajput, Ld. Counsel for petitioner.

The present revision petition has been filed against the impugned order dated 24.04.2020 passed by Ms. Neetu Sharma, Ld. Duty MM, THC, Delhi, in case FIR No.147/20 PS Paschim Vihar.

Put up this matter on 01.06.2020 before the Ld. District & Sessions Judge (West) THC, Delhi, for allocation of the case.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Sandeep Vs. Shaloo

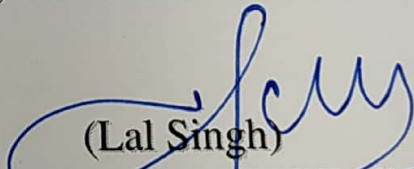
15.05.2020

Present Criminal Revision Petition is received from filing section.

Present : Sh. Surender Yadav, Ld. Counsel for petitioner alongwith petitioner.

The present revision petition has been filed against the impugned order dated 23.08.2017 passed by Ld. MM-04, West, THC, Delhi, in case no.350/17 PS Nihal Vihar.

Put up on 25.05.2020 this matter before the Ld. District & Sessions Judge (West) THC, Delhi, for allocation of the case.


(Lal Singh)
ASI-05(W)/THC/Delhi
15.05.2020

FIR No.140/19
PS Punjabi Bagh
U/s 394/397/34 IPC
State Vs. Aashish Pandey

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Mahesh Patel, Ld. Counsel for the
applicant/accused.

The present application is for early hearing. However, the main application has been transferred to the court of Sh. Gurdeep Singh, Ld. District Judge, Commercial Court, THC, Delhi, for today itself.

At this stage, Ld. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

Accordingly, application for early hearing is dismissed as withdrawn.

Application is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

M/C
Mahesh Patel
D1049/95
14/5/20

FIR No.433/18
PS Ranhola
U/s 376/506 IPC & 6 POCSO Act
State Vs. Tarik Khan

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. M.P. Sinha, Ld. Counsel for the applicant/accused
through video conferencing on Cisco Webex.
IO/ASI Anita in person.
Victim alongwith her brother.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

IO has filed reply to the above application.

Ld. Counsel for applicant/accused is heard through video
conferencing on CISCO Webex and he requested to adjourn the
matter for 18.05.2020.

Put up on 18.05.2020 for consideration

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.876/17
PS Ranhola
U/s 302/308/323/148/149 IPC
State Vs. Jaswant @ Pappu

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Iqbal Khan, Ld. Counsel for the applicant/accused
Jaswant @ Pappu.

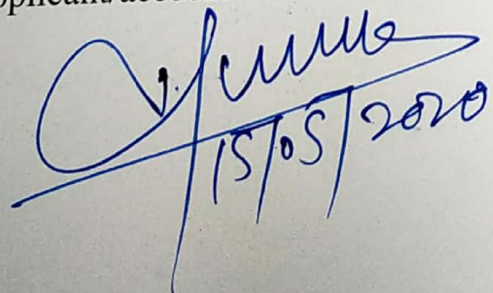
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

E-reply has been filed on behalf of SI Prem Yadav to the above application.

Ld. Counsel for the applicant/accused submits that the wife of the applicant/accused is suffering from Hammoreggic cyst in ovary and surgery for the same is scheduled on 21.05.2020 in Chawla Nursing Home. He further submits that though the father of the applicant/accused is also there but he is physically handicapped and he is a senior citizen aged about more than 70 years. Ld. Counsel for the applicant/accused submits that the interim bail may be granted to the applicant/accused so that he may take care of his wife during the period of surgery.

Ld. Addl. PP for state submits that the father of the applicant/accused can take care of wife of the applicant/accused. Ld.

Page 1 of 3


15/05/2020

Addl. PP has opposed the bail application.

I have considered the above submissions and perused the reply of SI Prem Yadav.

The medical condition of the wife of the applicant/accused has been verified as per the report filed by the SI Prem Yadav and as per which the wife of the applicant/accused is suffering from cyst in ovary and it has been verified from Chawla Nursing Home that wife of the applicant/accused was to be operated on 14.05.2020 but due to non availability of attendant, same has been fixed for 21.05.2020.

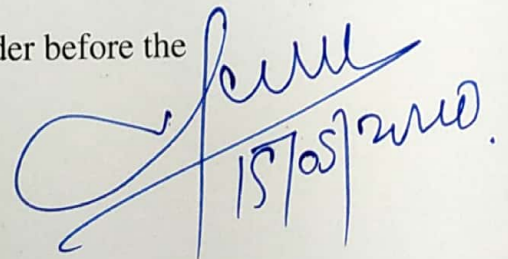
Therefore, keeping in view of the medical condition of wife of the applicant/accused as well as considering the surgery scheduled to be held on 21.05.2020 of the wife of the applicant/accused, the present application deserves to be allowed.

Accordingly, the applicant/accused is granted interim bail for a period of 15 days from 19.05.2020 subject to furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

The applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail.

The applicant/accused shall surrender before the

Page 2 of 3

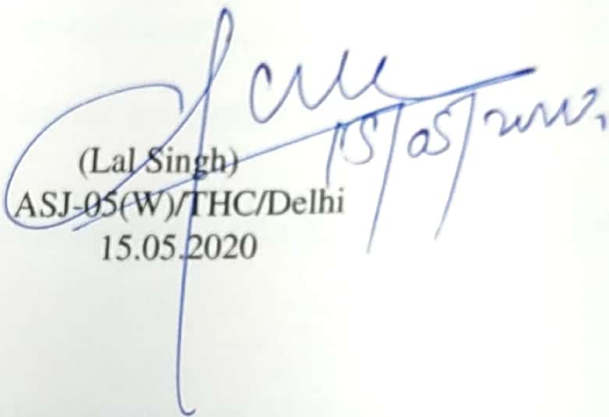


concerned jail superintendent on 03.06.2020 on or before 3:00 P.M.

The interim bail application is accordingly disposed of.

Copy of this order be sent to concerned jail superintendent.

Copy of this order be given dasti, as prayed to Ld. Counsel for the applicant/accused.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.6/18
PS Tilak Nagar
U/s 394/397/411/34 IPC
State Vs. Prubhjot Singh

15.05.2020

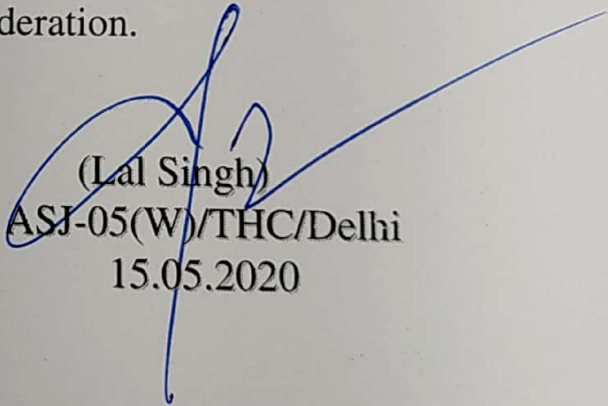
Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Tajinder Singh, Ld. Counsel for the
applicant/accused.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

Reply already filed.

At this stage, Ld. Counsel for applicant/accused
requested to kept pending the present application.

Put up on 02.06.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.245/19
PS Anand Parbat
U/s 302 IPC
State Vs. Roshan

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Vineet Jain, Ld. Counsel for the applicant/accused.
SI Shiv Prakash on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

SI Shiv Prakash has filed reply to the above application.

Heard for some time.

At the very outset, IO submits that applicant/accused are four brothers and remaining three brothers can take care of mother of applicant/accused.

At this stage, Ld. Counsel for applicant/accused submits that he is withdrawing the present application and he may be permitted to withdraw the same.

In view of the above facts & circumstances as well as submissions of the Ld. Counsel for applicant/accused, the present application is dismissed as withdrawn.

Application u/s 439 Cr.P.C., is disposed of accordingly.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

inad
21/5/20
15/5/20

FIR No.346/19

PS Punjabi Bagh

U/s 392/397 IPC & 25/27/54/59 Arms Act

State Vs. Pankaj Chadha

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Ms. Divya Malhotra, Ld. Counsel for the
applicant/accused.
IO is absent.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

Before hearing the present matter, let reply be filed to the
application.

Issue notice to IO/SHO concerned to file reply to the
above application as well as to verify the medical document of wife
of the applicant/accused, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.

Copy of this order be also sent to IO/SHO concerned.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No. 202/18

PS Tilak Nagar

U/s 392/397/120B/411/34 IPC r/w 25/27 Arms Act

State Vs. Tausir @ Tariq

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Himanshu Saxena, Ld. Counsel for the
applicant/accused.
IO/SI Vinod Kumar in person.

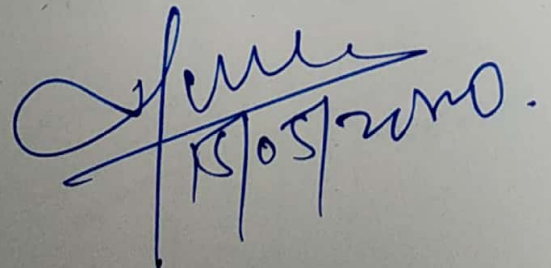
The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

Reply already filed by SI Vinod Kumar.

Heard.

Ld. Counsel for the applicant/accused submits that the
applicant/accused is in custody in this case since 05.07.2018. He
further submits that applicant/accused has already been granted
interim bail on 24.06.2019 by the concerned court for a period of 15
days and he has not violated the conditions of interim bail at that time
and timely surrendered. He further submits that the present case false
under the criteria as laid down by Hon'ble Delhi High Court on
07.04.2020.

Page 1 of 3



FIR No.400/18
PS Kirti Nagar
U/s 392/394/411
State Vs. Sanchit & Ors.

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Ld. Counsel for the applicant/accused .

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

At the request of Ld. Counsel for applicant/accused, case
is adjourned for 16.05.2020.

Put up on 16.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No. 156/19
PS Rajouri Garden
U/s 394/411/34 IPC
State Vs. Kamal Kant

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Mahraj Singh, Ld. Counsel for the
applicant/accused.
ASI Kuldeep Singh in person on behalf of IO.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of bail.

ASI Kuldeep Singh has filed reply to the above
application on behalf of IO/SI Sanjeet Singh.

Argument partly heard.

Put up on 22.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No. 612/18

PS Tilak Nagar

U/s 21/25 NDPS Act & 471 and Section 14 PG Foreigners ct
State Vs. Emeka Emmanuel

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
None for the applicant/accused.
ASI Rajender Singh in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

Reply to the above application already filed.

None appeared for the applicant/accused despite of the
repeated calls.

Therefore, in the interest of justice, matter is adjourned
for 23.05.2020.

Put up on 23.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.13/20
PS Ranjit Nagar
U/s 7/8 POCSO Act
State Vs. Palvinder

15.05.2020

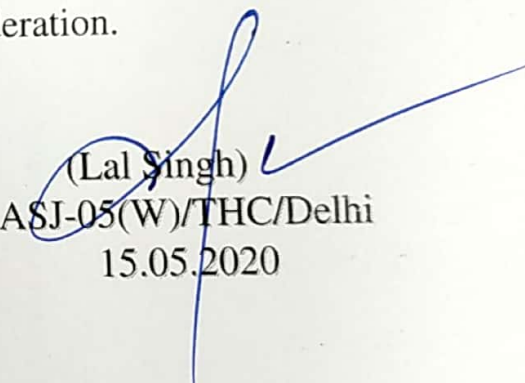
Present : Ms. Promila Singh, Id. Addl. PP for the State,
Sh.Pankaj Kishore Gupta, Ld. Counsel for the
applicant/accused.
SI Meenakshi in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

SI Meenakshi has filed reply to the above application.

Issue notice to IO of the case to clarify as to under which
Section the charge sheet was filed in this case, returnable for
19.05.2020.

Put up on 19.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No. 372/18
PS Nangloi
U/s 304B/498A/377/34 IPC
State Vs. Fazain Ahmed

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Rishabh Jain, Ld. Counsel for the applicant/accused.
IO/Insp. Rajesh Kumar in person.

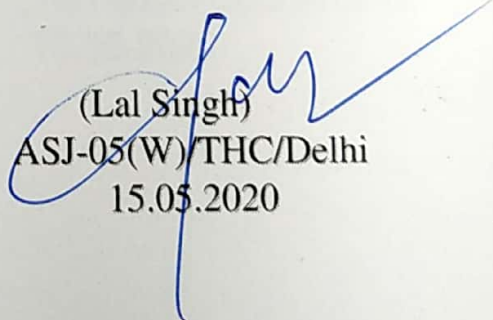
The present application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that the brother of the applicant/accused who is aged about 18 years is unemployed and residing alone and he is facing great difficulty as he is not getting food as well as basis necessities due to COVID-19 and hence, the present applicant/accused is required to assist his brother.

Issue notice to SHO PS Nangloi to file report regarding financial status of the family of the applicant/accused as well as whether there is any other person in the family of the applicant/accused to take care of brother of the applicant/accused, returnable for 18.05.2020.

Put up on 18.05.2020 for consideration.

Copy of this order be also sent to SHO PS Nangloi.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

Bail Application No. 1048
FIR No. 326/19
PS Hari Nagar
U/s 307/34 IPC & Section 25 Arms Act
State Vs. Harpreet Singh @ Tinku

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Vikas Bhatia, Ld. Counsel for applicant/accused
through video conferencing on Cisco Webex.
ASI Shiv Lal in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

At request, matter is adjourned for 16.05.2020.

Put up on 16.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No. 318/18
PS Patel Nagar
U/s 147/148/149/186/307/353/34 IPC
State Vs. Lal Singh @ Randhir Singh

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Ms. Tulsi Chauhan, Advocate for the applicant/accused
through video conferencing on Cisco Webex.
I/SI Satyaveer in person.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

IO has filed reply to the above application.

Argument of Ld.counsel for applicant/accused partly
heard through video conferencing on Cisco Webex.

Put up on 18.05.2020 for further argument.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.797/17

PS Ranhola

U/s 498A/304B/306/34 IPC

State Vs. Manoj Kumar

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Akash Arora, Ld. Counsel for applicant/accused
through video conferencing on Cisco Webex.

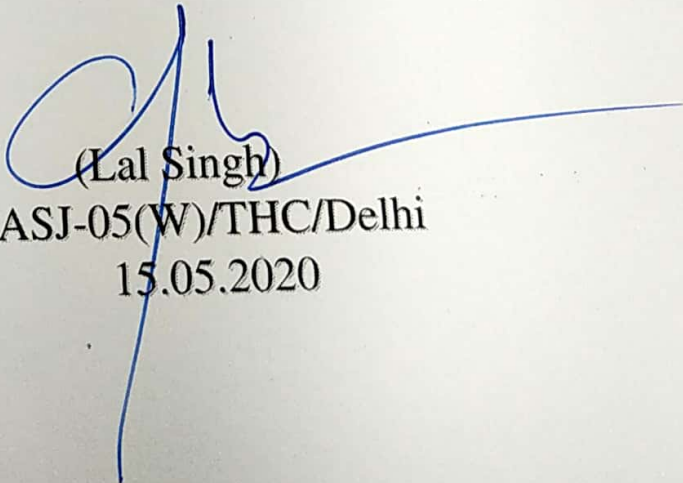
The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

E-reply to the application filed.

It is already 4:53 P.M. Due to paucity of time argument
could not be heard.

At request, matter is adjourned for 19.05.2020.

Put up on 19.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No.381/19
PS Nihal Vihar
U/s 307/120B/34 IPC & 25/27 Arms Act
State Vs. Manjeet Saini @ Bholu

15.05.2020

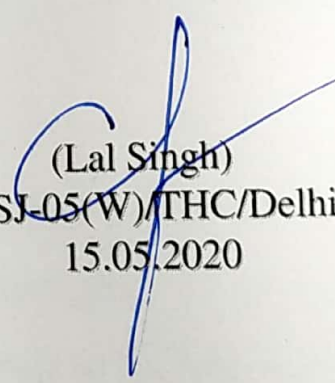
Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh.Neeraj Kumar Jha, Ld. Counsel for applicant/accused
through video conferencing on Cisco Webex.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

It is already 4:47 P.M.

At request, matter is adjourned for 18.05.2020.

Put up on 18.05.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020

FIR No. 538/14
PS Moti Nagar
U/s 302/186/353/34 IPC
State Vs. Raman Kant

15.05.2020

Present : Ms. Promila Singh, Id. Addl. PP for the State.
Sh. Anand Kumar Diwedi, Ld. Counsel for the
applicant/accused through video conferencing on Cisco Webex.

The present application u/s 439 Cr.P.C., has been filed
on behalf of applicant/accused for grant of interim bail.

E-reply to the application filed.

It is already 5:05 P.M. Due to paucity of time argument
could not be heard.

At request of counsel, matter is adjourned for
18.05.2020.

Put up on 18.05.2020 for consideration.

(Lal Singh)
ASJ-05(W)/THC/Delhi
15.05.2020